

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

IA(LB.C)/2604(CH)2023

IA(LB.C)/1426(CH)2023

IA(I.B.C)/2250(CH)2023

In

CP(IB) No. 146/Chd/HP/2019

(Admitted)

IN THE MATTER OF

Syndicate Bank

...Petitioner-Financial Creditor

Versus

HIM Alloys and Steel (P) Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 19(2), 66(1), IBC 2016

Order delivered on 13.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.05.2024.

Sd/-

Court Officer